

12.16 hrs.

## PAPERS LAID ON THE TABLE

## Notifications under Motor Vehicles Act

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, on behalf of Shri Z. R. Ansari, I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iv) of the Proclamation dated the 6th October, 1983 issued by the President in relation to the State of Punjab :—
- (1) The Punjab Motor Vehicles (First Amendment) Rules, 1984, published in Notification No G S R 25 in Punjab Government Gazette dated the 14th March, 1984.
  - (2) The Punjab Motor Vehicles (Second Amendment) Rules, 1984, published in Notification No. G S R 26 in Punjab Government Gazette dated the 21st March, 1984.
  - (3) The Punjab Motor Vehicles (Third Amendment) Rules, 1984, published in Notification No. G S R. 47 in Punjab Government Gazette dated the 5th May, 1984.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (1) above.
- [Placed in Library. See No. LT-8552/84].

Notifications under Essential Commodities Act, Industries (Development and Regulation) Act, and Audited Accounts of and Review on National Federation of Industrial Co-operatives Ltd., New Delhi, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : On behalf of Shri Pattabhi Rama Rao, I beg to lay on the Table :—

- (1) A copy of the paper (control) Amendment Order, 1984 (Hindi and English versions) published in Notification No. S O. 376(E) in Gazette of India dated the 11th May, 1984, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library. See No. LT-8553/84].
- (2) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951 :—
  - (1) S.O. 386 (E) published in Gazette of India dated the 17th May, 1984 regarding extension of period of take over of management of Messrs Bengal Immunity Company Limited, Calcutta, beyond five years.
  - (2) S.O 526(E) published in Gazette of India dated the 21st July, 1984, regarding extension of period of take over of management of Messrs Priyalaxmi Mills, Baroda, beyond five years.
- (3) A copy of Notification No S, O 364(E) (Hindi and English versions) published in Gazette of India dated the 8th May, 1984, regarding extension of period of take over of management of Messrs Dr. Paul Lohmann (India) Limited, Calcutta, beyond five years under sub-section (2) of section 18AA of the